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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH AT CALCUTTA

O.A. No. 351/00 954 /2020

In the matter of

1. Smti. Deep Kumari,

W/o Shri. Bijay Bhan,

R/o Birdline, Prothrapur

Port Blair744103

Andaman & Nicobar Islands.

(Presently working for gain as in the capacity of Publicity
Assistant, Directorate of Information Publicity & Tourism,
Andaman & Nicobar administration,
Port Blair-744101)Applicant

-Versus-

1. The Union of India

Service through The Secretary,

Ministry of Home Affairs,

North Block, Central Secretariate

New Delhi - 110001

2. The Lt. Governor,
Raj Niwas, Port Blair
South Andaman District
Andaman & Nicobar Islands 744101

3. The Chief Secretary,
Andaman & Nicobar administration,
Secretariat, Port Blair South Andaman
Port Blair 744101
Andaman & Nicobar Islands

4. The Secretary (Per.)
Andaman & Nicobar administration,
Port Balir-744101
Secretariat, Port Blair South Andaman
Andaman & Nicobar Islands

5. The Secretary ,
Directorate of Information Publicity & Tourism, Andaman
& Nicobar administration,
Port Balir-744101
Secretariat, Port Blair South Andaman
Andaman & Nicobar Islands

6. The Director,

Directorate of Information Publicity & Tourism, Andaman
& Nicobar Administration,
South Andaman District,
Port Blair-744101, Andaman & Nicobar Islands

7. Assistant Director,

Directorate of Information Publicity & Tourism, Andaman
& Nicobar administration,
South Andaman District, Port Blair 744101
Andaman & Nicobar Islands. **Respondents.**

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/351/954/2020

Date of Order: 12.11.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Deep Kumari
Vs
Andaman & Nicobar Admn.

For The Applicant(s): Mr. P. C. Das, Counsel

For The Respondent(s): Mr. P.K. Das, Counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This O.A has been preferred to seek the following relief:

"a) A mandatory order directing the Respondent authorities to consider the candidature of the applicant in the post of Public Relation Officer (Group 'B' Gazetted) in Directorate of Information Publicity & Tourism by holding/conducting the meeting of the Departmental Promotion Committee.
b) A mandatory order directing the respondent authorities, more particularly to the Respondent No. 6, to issue the order of promotion in favour of the applicant to the post of Public Relation Officer in Directorate of Information Publicity & Tourism, Andaman & Nicobar Administration.
c) An order directing the Respondent authorities to certify and transmit the records relating to the instant proceeding so that the conscientious justice;
d) Any other appropriate relief or reliefs, as Your Lordship may deem fit and proper."

3. At hearing, ld. counsel for the applicant submits that the applicant would be satisfied if a direction is issued to the respondent authorities to consider his representation dated 06.09.2020 in the light of the report of the DPC in the meeting held on 30.07.2013 (annexure A-6 to the O.A).

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4. Ld. counsel for the respondents submits that the applicant **has** been implicated in a criminal proceeding for which the promotion **due** could not be granted to him.

5. Ld. counsel submits that the minutes of the DPC meeting **with** regard to promotion of the applicant has been kept in a sealed cover.

6. Accordingly, the O.A is disposed of by directing the **competent** authority to consider and dispose of the representation of the applicant **in** the light of the minutes of the DPC meeting dated 30.07.2013, decide **the** claim of the applicant and issue a reasoned and speaking order **in** accordance with law within a period of 8 weeks from the date of receipt **of** copy of this order. In the event the applicant is found entitled to the **relief** as prayed for, an appropriate order in accordance with law be **issued** within the said period.

7. It is made clear that I have not entered into the merit of **this** matter and therefore, all points are kept open for consideration.

8. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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